

SHRI D. R. CHAVAN : Sir, as many as ninety printed representations were sent by them. As a matter of fact, in one particular case—speaking from memory, it was the case of one Bakshi Iqbal Singh—that matter was examined in consultation with the Law Ministry and, as I just now mentioned, there was no justification for the pleas raised by them.

SECURITY MEASURES TO STOP INFILTRATORS INTO ASSAM

*682. SHRI N. SRI RAMA REDDY : Will the Minister of HOME AFFAIRS be pleased to state the security measures that have been taken to stop infiltrators into Assam and West Bengal from East Pakistan ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA) : These measures broadly consist of strengthening and increasing the number of border outposts, intensive patrolling of the border, detailing of additional police and intelligence staff for swift and speedy detection and eviction of the infiltrants. The measures taken have shown good results and the indications are that infiltration now is on a much lesser scale.

SHRI N. SRI RAMA REDDY : Sir, it has been reported in the press that there are already, in Assam particularly, lakhs of these infiltrators. Now I would like to know, apart from guarding the border against further infiltrators, for prevention of infiltrators what steps are being taken to see that those who are already on this side of the border are identified and sent out of the country.

SHRI V. C. SHUKLA : Sir, this question has been answered here many times before, but I am again giving that information. Special Tribunals have been set up in Assam, and the Government have also taken steps to check up the population where infiltrants are supposed to be living, and each village is properly checked up with the help of the Census figures and other figures, and wherever any person is suspected of having come into this country illegally, without being an Indian, there, his case is referred to the Tribunal and then he is evicted after proper judicial proceedings.

SHRI N. SRI RAMA REDDY : On the other side of what are called the Garo

Hils, Pakistan seems to have set up guerilla type training facilities for people to get trained and then to infiltrate into our country. Is there any truth in this ?

SHRI V. C. SHUKLA : Really that question does not arise out of this question. That is entirely a different question.

SHRI A. P. CHATTERJEE : In spite of the hon. Minister's reference to tribunals and all that, it is common knowledge that towards the end of the year 1963 many *bona fide* citizens of Assam were evicted from Assam on the ground that they were infiltrators, on the mistaken belief that they were infiltrators. Now how can this mistake in eviction of *bona fide* Muslim citizens of Assam be stopped ? Secondly, he has referred to the Tribunal. Now before the Tribunal what is the standard of evidence which is insisted upon for proving that a person is or is not a *bona fide* citizen of Assam ?

SHRI V. C. SHUKLA : Sir, as far as we know, nothing of the kind has happened. Maybe that one or two stray cases may have happened, but we have taken all precautions to see that such things do not happen to our own citizens.

SHRI BHUPESH GUPTA : With regard to border security and infiltration, the border security forces were organised at the instance of Parliament, and we were told that these forces would be employed only for preventing infiltration and otherwise for maintaining security on our borders. Is the hon. Minister aware that these forces, which were supposed to protect the border, had been diverted to assist the local police in various parts of Assam in suppressing food agitation and they had been involved in the firing on the food agitators and so on, lathi-charging and so on ? Now, Sir, when the Government sanctioned the border forces specifically and exclusively for the purpose of security of the borders and the forces were sent to Assam, now these forces are being used to suppress the people's movements, the food movement and so on. I should like to know whether this would not affect the task of security of the borders as a result of the diversion of these forces to such actions as suppression of people's movement.

SHRI V. C. SHUKLA : The hon. Member is probably referring to two battalions of border security force, which were said

to be involved in the recent law and order operations in Assam. But really speaking, as the Home Minister explained, these forces were not actually part of the border security force. They were raised to be a part of the border security force, but they were not actually put on the job and they were still under the Government of Assam, and when this law and order situation arose in Assam, some assistance was taken from them. That was all.

SHRI A. D. MANI : The hon. Deputy Minister said in answer to a question by Mr. Sri Rama Reddy that what he asked did not arise out of the question. May I put the matter in a different way? Does Government have evidence to show that organised training and technique is being employed by Pakistan to see that infiltrators come into West Bengal, and whether the Government of India has further information on this subject?

SHRI V. C. SHUKLA : We have no such information.

SHRIMATI USHA BARTHAUR : May I know, Sir, from the hon. Minister about the possible correct figures of infiltrators in Assam and its adjacent States, and the figure of fresh infiltrators in Assam year to year since 1962? Is the hon. Minister aware that if the infiltration is not totally stopped, the problem of Assam will follow Kashmir within a very short time?

SHRI V. C. SHUKLA : Sir, these figures are available and they have been made available in this House many times before. But the latest figure of Pakistani infiltrators, who have been evicted from Assam, is 1,68,438.

SHRI ABID ALI : I also wanted to put the same question. However, Sir, is it not that the persons coming are of three categories, (1) those who had gone to Pakistan and are since returning to their own places, about which the Tribunal is taking care, (2) those who are coming from Pakistan because of economic and other conditions there, and (3) those who are the real infiltrators who are coming here for mischief? So, what is the estimate of the last category? The estimate cannot be ten lakhs of such people. It cannot be that ten lakhs of people are coming for mischief and still everything is peaceful.

SHRI V. C. SHUKLA : This figure relates to the first two categories that the hon. Member mentioned, and as to the third category we are taking all precautions to see that nobody, who does not attract the provisions of law, who does not enter India illegally, is subjected to any harassment or any trouble.

SHRI M. RUTHNASWAMY : May I know, Sir, if members of the border hill tribes are being trained for intelligence and counter-espionage work in order to stem the tide of infiltrators from enemy countries?

SHRI V. C. SHUKLA : We are not using tribal people for this purpose.

श्री राजनारायण : क्या सरकार को पता है कि आसाम की कांग्रेस सरकार ने पूर्वी पाकिस्तान से लोगों को बुलाकर जंगलों में रखा और उनसे खेती कराई और वे लोग वहाँ पर किसान माने गये हैं? हमने खुद ऐसी रिपोर्ट सरकार को पेश की और क्या उसको इसके बारे में जानकारी है?

श्री सभापति : आपने जब पेश की है तो जानकारी जरूर होगी।

श्री राजनारायण : आसाम की सरकार खुद पूर्वी पाकिस्तान के लोगों को बुलाती है, जंगलों को कटवाती है और लोगों से खेती करवाती है। तो मैं यह जानना चाहता हूँ कि क्या यह स्थिति ठीक है?

श्री बी० सी० शुक्ल : जी नहीं, यह ठीक नहीं है।

MR. CHAIRMAN : The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

IMPORT OF LUBRICANTS

*674. **SHRI ABDUL GHANI :** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the individuals and private companies were permitted by Government to import lubricants in the year 1964-65; and

(b) if so, the quantity of lubricants imported by each private company and